

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Adjudication case No. 1/2010

Notice under Section 143 of the Electricity Act, 2003 read with Rule 3 of the Procedure for Holding Inquiry by Adjudicating Officer Rules, 2004.

In the matter of

Inquiry under Section 143 of the Electricity Act, 2003 for the alleged contraventions and non-compliance of the directions of Southern Regional Load Despatch Centre (SRLDC) by Tamil Nadu Electricity Board under Section 29 of the Electricity Act, 2003.

And in the matter of

Southern Regional Load Despatch Centre, Bangalore **--Petitioner**

Vs

Tamil Nadu State Electricity Board, Chennai **..Respondent**

Member-Secretary, Southern Regional Power Committee.

.Proforma Respondent

Whereas the Southern Regional Load Despatch Centre (SLDC) had filed petition alleging over-drawal at low frequency by the respondent during 24.2.2010 to 24.3.2010, despite issue of A, B and C messages under Section 29 of the Electricity Act, 2003 read with para 5.4.2 (b) of the Indian Electricity Grid Code.

And Whereas the nature and details of the alleged contraventions and non-compliance of the directions of SRLDC by the respondent are contained in the Commission`s order dated 13.5.2010.

And whereas by the said order dated 13.5.2010, the Commission has appointed the undersigned as the Adjudicating Officer to hold an inquiry into the alleged contraventions and non-compliance of directions of SRLDC by the respondent.

Now, therefore, the respondent is directed to show cause within 21 days from the date of issue of this notice as to why an inquiry for the reported contravention and non-compliance of the directions of the SRLDC should not be held against it.

In case the respondent fails to show cause within the specified period, action as deemed fit will be taken on the basis of the records and information available with the undersigned.

SD/-
(V.S.Verma)
Member and Adjudicating Officer
20.5.2010